

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 705 of 2004

Jabalpur, this the 3rd day of September, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. Madan Mohan, Judicial Member

1. Shri Subash Chandra
S/o Shri M.P. Singh
R8-II, Block2, Q.No.9
East Railway Colony,
Khaganchi Bag, Bhopal

APPLICANT

(By Advocate - Shri H.R. Bharti)

VERSUS

1. Union of India through
The General Manager,
Central Railway, Jabalpur (MP)

2. Chief Administrative Officer
(Construction)
Central Railway, Mumbai CST

3. Divisional Railway Manager
Central Railway, Bhopal (MP)

4. Deputy CSTE (Chief Signal and Telecom
Engg(c)), Central Railway, Bhopal

RESPONDENTS

ORDER (ORAL)

By M.P. Singh, Vice Chairman -

By filing this OA, the applicant has sought the following main reliefs :-

"8.1 the applicant be treated as a regular working in Group C on the same pay scale according to representation.

8.2 may kindly be give direction to respondents for deciding the representation of the applicant which will be much appropriate justice in favour of applicant!"

2. The brief facts of the case are that the applicant was appointed as M.R. Stenographer on 23.11.1981 subsequently he was promoted as High Scale Fitter w.e.f. 1.1.1984 with temporary status in R.E. Department. The applicant has been working for

2

last 20 years and is not being regularised. He has submitted representation dated 11.4.2004(Annexure-A-4) which is still pending with the respondents. Hence, this OA.

3. Heard the learned counsel for the applicant.

4. The learned counsel for the applicant has submitted that he will feel satisfied if a direction is given to the respondents to consider and decide the aforesaid representation of the applicant by passing a detailed, reasoned and speaking order.

5. In the facts and circumstances of the case, we direct the respondents to consider and decide the representation of the applicant dated 11.4.2002 (Annexure-A-4) by passing a detailed, reasoned, and speaking order within a period of 3 months from the date of receipt of copy of this order, and communicate the same to the applicant promptly. The applicant is directed to supply a copy of this order as well as the OA immediately to the respondents.

6. In the result, the OA is disposed of at the admission stage itself, with the above observation.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

rkv.

assured
X

पूर्णकाल सं. ओ/प्या नवलपुर, दि. नवलपुर, दि. चतुर्थिं वारं विदा ।

(1) सविद, रात्रा अवारात्रा, वार " । अवारात्रा, वारलालु वार द्वारा

(2) अवारात्रा वी/वी वी/वी

(3) पर्यायी ओ/विवाही/विवाही

(4) कवायात्रा, द्वारा, अवारलु वारलालु

मुझम एवं अवारात्रा वारलाली हेतु

उप संजिद्दार